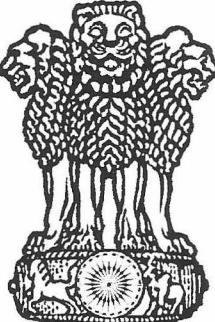


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THURSDAY, NOVEMBER 13, 2014

[SAKA 1936]

PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 1769-L.—13th November, 2014.—The Governor having been pleased to order, under rule 66 of the

Rules of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 24 of 2014

**THE WEST BENGAL LAND REFORMS
(AMENDMENT) BILL, 2014.**

**A
BILL**

to amend the West Bengal Land Reforms Act, 1955.

WHEREAS it is expedient to amend the West Bengal Land Reforms Act, 1955, for the purposes and in the manner hereinafter appearing;

West Ben. Act X
of 1956.

It is hereby enacted in the Sixty-fifth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

- (1) This Act may be called the West Bengal Land Reforms (Amendment) Act, 2014.
- (2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment of
section 14Y of
West Ben. Act X
of 1956.

The West Bengal Land Reforms (Amendment) Bill, 2014.

(Clause 2.)

2. In section 14Y of the West Bengal Land Reforms Act, 1955,—

(1) in the first proviso,—

(a) in clause (a), for the words “livestock breeding farm, poultry farm, dairy, industrial park or industrial hub”, the words “livestock breeding farm, poultry farm, dairy, fishery, township, transportation or terminal, logistic hub, industrial park or industrial hub” shall be substituted;

(b) in clause (b), for the words “livestock breeding farm, poultry farm or dairy, industrial park or industrial hub or industrial estate, financial hub, warehousing”, the words “livestock breeding farm, poultry farm or dairy, fishery, township, transportation or terminal, logistic hub, industrial park or industrial hub or industrial estate, financial hub, warehousing, tea garden, educational and medical institutions, oil and gas products piped transportation, mining and allied activities” shall be substituted;

(2) in the second proviso, for the words “industrial park or industrial hub or financial hub”, the words “industrial park or industrial hub or financial hub or logistic hub” shall be substituted;

(3) in the third proviso, for the words, figures and letter “under section 14M”, the words, figures and letter “under section 14M, unless there is an order of extension of such permission granted by the State Government for the purpose for which he has been so permitted for a period of not exceeding two years in addition to the above mentioned period of three years, as the State Government may deem fit and proper” shall be substituted.

STATEMENT OF OBJECTS AND REASONS.

It has been considered necessary to make, among others, the following amendments in the West Bengal Land Reforms Act, 1955 (West Ben. Act X of 1956) (hereinafter referred to as the said Act), so as to ensure proper and effective implementation of the said Act by way of amending section 14Y of the said Act so that—

- (1) a person may, with the previous permission, in writing, of the State Government, acquire and hold land in excess of the ceiling area applicable to him under section 14M, for the purpose of fishery, township, transportation or terminal, logistic hub and for the purpose of future expansion of fishery, township, transportation or terminal, logistic hub, tea garden, educational and medical institutions, oil and gas products piped transportation, mining and allied activities;
- (2) such person having been permitted by the State Government to establish a logistic hub shall utilise such land and lease out the whole or any part of it with the previous permission of the appropriate Department of the State Government under intimation to the Land and Land Reforms Department, for the purpose for which he has been so permitted to acquire and hold such land to such a person who will set up an unit theron as per objects of the respective project as approved;
- (3) if such person fails to utilise such land within three years of the date of such permission granted under the first proviso for the purpose for which he has been so permitted by the State Government and in any case the unit is not

The West Bengal Land Reforms (Amendment) Bill, 2014.

set up within the aforesaid period of three years as per objects of the project as mentioned in the second proviso, then, all the provisions of this Chapter relating to ceiling area shall apply to the area of land which is held in excess of the ceiling area applicable to him under section 14M, unless there is an order of extension of such permission granted by the State Government for the purpose for which he has been so permitted for a period of not exceeding two years in addition to the above mentioned period of three years, as the State Government may deem fit and proper.

2. The Bill has been framed with the above objects in view.
3. There is no financial implication involved in the Bill.

KOLKATA,
The 13th November, 2014.

MAMATA BANERJEE,
Member-in-Charge.

By order of the Governor,

MALAY MARUT BANERJEE,
*Secy. to the Govt. of West Bengal,
Law Department.*